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**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

Appeal No.449/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15<sup>th</sup> December 2017, 10.30 A.M**

Name of the Company	Rality Infrastructures Pvt.Ltd.-Vs-Registrar of Companies, Odisha,		
Under Section	<b>252 (3)</b>		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1)	Ratit Paban Bishwal (Adv.)	For the	Anil Chaudhuri
2)	Anil Chaudhuri (Adv.)	Petitioner	15/12/17

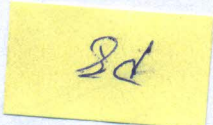
**ORDER**

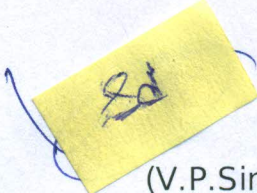
Ld. Counsel for the appellant is present.

The Registrar of Companies, Odisha has filed a report but it is not a paragraphwise detail report. Registrar of Companies is directed to file detail paragraphwise report within 30 days from today. Appellant is directed to serve a copy of this order on the Registrar of Companies, Odisha and file affidavit of service within 7 days.

Appellant is also directed to file by way of an affidavit relevant documents to show that the company is an on-going concern.

List it on 15/02/2018.

  
 (Jinan K.R.)  
 Member (J)

  
 (V.P. Singh)  
 Member (J)